

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4476
ANSWERED ON:22.04.2013
TOLL COLLECTION ON NATIONAL HIGHWAY
Bais Shri Ramesh;Manjhi Shri Hari

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is a rule in the National Highways Fee (Determination of Rates & Collection Rules, 2008) under which a developer can collect toll before completion of construction/widening/renovation works;
- (b) if so, the details thereof; and
- (c) if not, the reasons for collecting toll by the Construction Company on Faridabad-Agra National Highway No. 2 before completion of the widening work on the said highway?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a)&b) Yes Madam, As per National Highways Fee (Determinations of Rates and Collection) Rules, 2008 as amended, in case of private investment project, user fee is levied in terms of the concession agreement.

(c) Does not arise, in view of (a)&(b) above.